

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.
ORIGINAL APPLICATION NO. 1151/2024**

**SOCIETY FOR PROTECTION OF CULTURE,
HERITAGE, ENVIRONMENT, TRADITIONS
AND PROMOTION OF NATIONAL AWARENESS
(SP- CHETNA)**

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

INDEX

S.NO	PARTICULARS	PAGE NO.
1.	REPLY ON BEHALF OF RESPONDENT NO.6 INDRAPRASTHA GAS LIMITED, (IGL) ALONG WITH SUPPORTING AFFIDAVIT	1 - 9
3.	ANNEXURE R6/1	10 - 13
4.	ANNEXURE R6/2	14 - 17
5.	PROOF OF SERVICE	18

PLACE: NEW DELHI

DATE: 02.09.2025

THROUGH COUNSEL:



DIVYE CHUGH

Advocate for the Respondent No. 6

Office: F-20 Basement, Jangpura Extension, New Delhi-110014

Ph. +9971920913, 8800000334

Email: chugh.divye@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.
ORIGINAL APPLICATION NO. 1151/2024**

**SOCIETY FOR PROTECTION OF CULTURE,
HERITAGE, ENVIRONMENT, TRADITIONS
AND PROMOTION OF NATIONAL AWARENESS
(SP- CHETNA)**

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

**REPLY ON BEHALF OF THE RESPONDENT NO.6 INDRAPRASTHA GAS
LIMITED, (IGL)**

MOST RESPECTFULLY SHOWETH:-

- A. That the Respondent No.6, hereinafter mentioned as ("IGL"), respectfully submits that the allegations raised by the Applicant regarding the Scheme Of "In-Situ Slum Redevelopment and Rehabilitation on Public-Private Partnership Model 2019, are without any basis or merit. Respondent No 6 has adhered to all applicable laws, rules, regulations, and guidelines, and has acted in pursuance of directions of the Hon'ble LG of Delhi and after obtaining due authorisation from the Delhi Development Authority (DDA).
- B. That IGL was incorporated in the year 1998 and took over the Delhi City Gas Distribution Project in 1999 from GAIL (India) Limited to lay the network for the distribution of natural gas in the National Capital Territory of Delhi to consumers in domestic, transport as well as commercial sectors with the objective of providing safe, convenient and reliable natural gas supply to its customers, and to provide a cleaner, environment-friendly alternative. IGL has



been committed to augment its infrastructure to meet the increasing demand of sustainable fuel to all sectors in Delhi and beyond.

PRELIMINARY SUBMISSIONS

- C. That the Present Original Application (hereinafter referred as ●A) was registered vide O.A.1151/2024 before the Hon'ble NGT, PB, New Delhi on 06.09.2024, the Applicant filed a complaint before this Hon'ble Tribunal, alleging that the change in land use of Kusumpur Pahadi, allegedly part of ecological sensitive area of "Aravali Biodiversity Park" by allowing construction of 2800 houses for resettlement of slum dwellers has caused environmental degradation, ecological destruction, destruction of wildlife habitat, ground water depletion and pollution.
- D. That further, the Applicant, by way of application under ●Order 1 Rule 10 of the Code of Civil Procedure read with Section 151 CPC sought impleadment of Indraprastha Gas Limited (IGL) as Respondent No. 6 stating that during the continuation of proceedings in the present matter, IGL has carried out illegal digging to provide piped gas supply connection to illegal occupants of Kusumpur Pahadi.
- E. That by order dated 09.04.2025, this Hon'ble Court was pleased to implead IGL as Respondent No. 6. That further, by order dated 13.08.2025, this Hon'ble Court has directed Respondent No. 6 IGL to file its reply.
- F. That it is humbly submitted that on 20.01.2024, the Ld. Chief Secretary of Delhi held a meeting regarding preparation and implementation of Village Development Plan under "Dilli Gramodaya Abhiyan" with various Senior ●officers and Minutes of meeting dated 22.01.2024 were prepared (annexed herein as ANNEXURE R6/1).



- G. That under Paragraph 12 of such Minutes of meeting dated 22.01.2024 IGL was directed to coordinate with all District Magistrates to identify villages in Delhi where gas connections to residents are required, and further directed IGL to carry out feasibility report and submit the same to the Ld. Chief Secretary expeditiously. The same is reproduced below-

"12 It was decided that DMs/ DC's shall identify the villages wherein IGL Gas Pipeline Network is required to provide gas connections to the residents, and submit the same to the Staff Officer to the Chief Secretary latest by 31.01.2024, and Staff Officer to the Chief Secretary shall compile and send such consolidated list to the MD, IGL by 02.02.2024. MD, IGL shall undertake the ground feasibility report and submit an ATR to expedite the gas pipe laying works to the Staff Officer to the Chief Secretary latest by 16.02.2024.

[Action by: MD, IGL and All DMs/DCs]"

- H. That in response to the directions of the Ld. Chief Secretary, villages of Delhi were considered by IGL, which included village Kusumpur in Vasant Vihar Sub-Division, South-West/ District, Delhi.
- I. That further directions regarding carrying out of feasibility survey was adhered to by IGL. Accordingly, requisite permission was granted to IGL by Delhi Development Authority on 04.11.2024 (annexed herein as ANNEXURE R6/2) for road cutting for laying of natural gas pipeline at Kusumpur, New Delhi under dig and deposit policy for which IGL deposited a sum of Rs. 22,94,060/- (INR Twenty-Two Lakhs Ninety-Four Thousand and Sixty Only). The road cutting permission was granted to IGL by way of such permission for the period of 05.11.2024 to 19.12.2024.



- J. That IGL undertook digging, pipe laying and commissioning during such period with due permissions received from appropriate authorities as indicated above, with the sole objective of aiding cleaner environment and sustainable development. That IGL has laid down pipeline of approximate length of 1,427 meters in Kusumpur Pahadi. IGL has completed the project laying and already commissioned the same.
- K. That in carrying out the above-mentioned activities, IGL has borne expenses to the tune of approximately Rs. 40,00,000/- (INR Forty Lakhs Only) till now.

REPLY ON MERITS:

1. At the outset it is respectfully submitted that the Answering Respondent denies all contents as well as averments, questions of law raised, and grounds taken in the Application unless specifically admitted and reply all together in the following paragraphs.
2. That the contents of the para no.1 and 2 of the application warrant no reply.
3. That the contents of para 3-18 of the application do not pertain to the answering Respondent and are denied for want of knowledge. The applicant be put to strict proof of the averments made in the para.

REPLY ON GROUNDS:

- A. That content of Ground A does not pertain to the answering Respondent and is denied for want of knowledge.
- B. That content of Ground B is vehemently denied and it is stated that the answering Respondent has acted well within the domain of law.
- C. That contents of Ground C-F do not pertain to the answering Respondent and are denied for want of knowledge.



In view of the aforementioned facts, the allegation made by the applicant is conspicuously false and fabricated and does not support any action for the same. In such circumstances, it is just and necessary that this Hon'ble Tribunal may be pleased to dismiss the application as may deem fit.

PLACE: New Delhi

DATE: 02.09.2025



THROUGH COUNSEL:

DIVYE CHUGH

Advocate for the Respondent No. 6

Office: F-20 Basement, Jangpura Extension, New Delhi-110014

Ph. +9971920913, 8800000334

Email: chugh.divye@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.
ORIGINAL APPLICATION NO. 1151/2024**

**SOCIETY FOR PROTECTION OF CULTURE,
HERITAGE, ENVIRONMENT, TRADITIONS
AND PROMOTION OF NATIONAL AWARENESS
(SP- CHETNA)**

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

AFFIDAVIT

I, Ajay Dohare, S/O Mr. Ram Prakash, aged about 46 years, Resident of Metro View Apartment, Sector 13, Dwarka, New Delhi, do hereby solemnly. Affirm and declare as under-

1. That I am the Authorized Representative of the Respondent No. 6 (IGL) in the above-mentioned case, and I am well conversant with the facts of the said case and as such am competent to swear the present affidavit and prefer the reply.
2. That I say that the contents of accompanying reply have been drafted by my counsel under my instructions and the contents whereof have been read over and I have understood the same and the facts and submissions as made therein are correct and true to my knowledge.
3. That the contents of the accompanying counter may be read as part and parcel of this affidavit as the same are not repeated herein for the sake of brevity.



VERIFICATION

Verified at New Delhi on 02 day of 09 2025 that the contents of the above affidavit are true and correct to my knowledge and nothing material has been concealed therefrom.

2 SEP 2025



D/ 3022/2019
I Identified the deponent who
has signed in my presence



7

CERTIFIED THAT THE DEPONENT
Shr/Smt./Km.....
S/o, S/ee, D/o.....
R/o.....
Identified by SI.....
Has solemnly..... at Delhi
on.....
That the content..... which have
been read & explained.....
correct to his knowledge..... are true and

Oath Commissioner
New Delhi



Date: 26.08.2025

Authorization Letter

Pursuant to the authority conferred upon the undersigned by Board Resolution dated 05.11.2004, Sh. Ajay Dohare, DGM-PNG Projects is hereby authorized to appear, make submissions, sign, file, verify, reply and institute on behalf of 'Society For Protection Of Culture, Heritage, Environment, Traditions And Promotion Of National Awareness Versus Union of India & Ors.- Original Application No. 1151/2024, before the National Green Tribunal Principal Bench, New Delhi

Mohit Bhatia
Director Commercial

Signature of Sh. Ajay Dohare is attested below.

Sh. Ajay Dohare

Signature Attested
For IGL

S.K. Pal
HoD- Projects

Mohit Bhatia
Director Commercial

(A Joint Venture of GAIL, BPCL & Govt. of NCT Delhi)

CERTIFIED TRUE COPY OF THE RESOLUTION DATED NOVEMBER 5, 2004 PASSED THROUGH CIRCULATION BY THE BOARD OF DIRECTORS OF INDRAPRASTHA GAS LIMITED

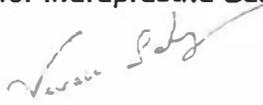
GENERAL AUTHORISATION TO MANAGING DIRECTOR AND DIRECTOR (COMMERCIAL) FOR FILING OF LEGAL CASES

RESOLVED THAT Managing Director and/or Director (Commercial) of the Company be and is hereby authorised to sign, file, verify, institute and defend any Case, Suit, Complaint(s), Writ(s), Appeals, Review(s), Revision(s), SLP and other Petitions, civil as well as criminal, appear and act on behalf of and represent the Company in all matters before all the Courts of law, Forums, Tribunal(s), Judicial and Quasi-Judicial authorities, Arbitrator(s) etc, engage and instruct the Advocates, make statement and depose on behalf of the company.

RESOLVED FURTHER THAT Managing Director and/or Director (Commercial) of the Company be and is hereby authorised to sign, verify and execute all petition(s), suit(s), writs, Complaint(s), applications, affidavits, vakalatnama, and all other documents relating to the above and to do all or any of the acts, deeds, matters and things as may be considered expedient and necessary on behalf of the Company.

RESOLVED FURTHER THAT Managing Director and/or Director (Commercial) of the Company be and is hereby authorised to delegate the above said powers in favour of any of the officials of the company and also to sign and execute the Power of Attorney for and on behalf of the Company for all the purposes as mentioned above.

for Indraprastha Gas Limited


Vivek Sahay
(Company Secretary)



**GOVT. OF NCT OF DELHI
OFFICE OF THE CHIEF SECRETARY
DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI**

No.: CS/2024/ 1201

Dated: 20.01.2024

22.01.2024

Minutes of meeting of the Senior Officers' taken by Chief Secretary, Delhi on 20.01.2024 regarding preparation and implementation of Village Development Plan under "Dilli Gramodaya Abhiyan".

A meeting of the Head of the Departments and all District Magistrates was chaired by the Chief Secretary on 20.01.2024 at 03:00 P.M. in the Conference Room at 2nd Level, C-Wing, Delhi Secretariat, IP Estate, New Delhi on the above subject. List of participants is annexed at **Annexure I**.

2 At the outset, Chief Secretary welcomed all the officials and discussed the way forward with Head of the Departments in execution of the draft village development plans as prepared by all the District Magistrate in their respective districts in consultation with the concerned stakeholders, including residents and Departments concerned. A copy of such plan is attached as **Annexure II**.

3 Chief Secretary directed that one senior officer of each Department shall be nominated as Principal Nodal Officer for NCT of Delhi and one Nodal Officer each from all 11 Revenue Districts of NCT of Delhi, be nominated to represent their concerned Department before the Divisional Commissioner (Revenue) and concerned DMs/DCs respectively, in the prescribed proforma attached herewith as **Annexure III**.

4 Such Principal Nodal Officer / Nodal Officer shall ensure that inputs of their respective Departments at UT level / District level be provided within prescribed time-lines as indicated by the Divisional Commissioner (Revenue) or the concerned DCs/DMs, respectively; so that the development plans are finalized by such DCs/ DMs in a time bound manner. Further, such officers have also to provide necessary support and / or action to be taken thereof (including preparation of estimates / DPRs, etc.) in case the concerned DMs/DCs asked them to do so, within the timelines prescribed to them. Such nominations, in the prescribed proforma, shall be provided to the Staff Officer to the Chief Secretary latest by 24.01.2024 positively.

[Action by:

- (i) All Additional Chief Secretaries / Pr. Secretaries / Secretaries
- (ii) All Heads of the Municipal Bodies / Autonomous Bodies/ Statutory Bodies / Boards/ Corporations / Commissions / Authorities (by whatsoever name)
(which receives funds from GNCTD)
- (iii) Vice Chairman, DDA]



5 After deliberations, it was directed that priority shall be given to the following works, subject to sanction of the funds by the Competent Authority

- a) Repair / development of village roads, including phirni roads (implementation by MCD).
- b) Providing drinking water supply (implementation by DJB).
- c) Repair / development of storm water drains (implementation by MCD).
- d) Repair / development of sewerage/ drainage works (implementation by DJB).
- e) Installation and repair of street lights at the dark spots (implementation by MCD).
- f) Repair/ development of Cremation grounds(implementation by I&FC Deptt).
- g) Rejuvenation and renovation of water bodies (implementation by I&FC Deptt).
- h) Installation of CCTV camera on the roads at sensitive locations as identified by villagers (implementation by DDA).
- i) Distribution of saplings of fruit bearing trees and afforestation alongside roads, nallas, and other public places, including Govt. lands (implementation by Forests Deptt).

6 It was further directed to prepare the estimates of the above identified works latest by 31 01 2024 by the concerned Authorities as indicated above. All DMs/DCs along with all District Nodal Officers of each Department shall jointly and severally responsible for the same

[Action by: MCD, DJB, I&FC Deptt., DDA, Forests Deptt. and all DMs/DCs to coordinate]

7 Pr Secretary (Development) informed that the estimates of about Rs.1872 crores for the works proposed in villages have already been submitted in the Development Department, list of which is attached at Annexure IV. It was decided that estimates may be gone through by the DMs/DCs concerned along with all District Nodal Officers and be utilized to avoid duplication of works.

[Action by: DMs/DCs concerned and District Nodal Officers]

8 To promote clean energy, DM/DCs along with District Nodal Officers shall (i) ensure cleanliness of all the existing roof-top solar panels installed on Govt. buildings, (ii) identify all the Govt. buildings for installation of solar roof top panels, and (iii) identify vacant Govt. lands (on which there is no plan for any development in near future) suitable for installation of ground mounted solar panels and same shall be provided to the Staff Officer to the Chief Secretary latest by 24 01 2024 positively with a copy to the Secretary (Power) for taking necessary action. Secretary (Power) shall undertake the ground feasibility report and submit an ATR to the Staff Officer to the Chief Secretary latest by 16 02 2024.

[Action by: Secretary (Power), All DMs/DCs and District Nodal Officers]

9 It was observed that there are many Anganwadi Centres (list enclosed as Annexure V) which are being operated from the rented premises, therefore, it was

24

directed that all DMs / DCs shall explore the possibility of integrating the Anganwadis with nearby school buildings in terms of new Education Policy, as far as possible, and if not possible then such integration be explored with nearby community halls, dispensaries or other Govt. buildings and submit their reports to the Staff Officer to the Chief Secretary latest by 31.01.2024 positively along with a copy to the Secretary (WCD) for taking necessary action. Secretary (WCD) shall undertake the ground feasibility report and submit an ATR to the Staff Officer to the Chief Secretary latest by 16.02.2024.

[Action by: Secretary (WCD), All DMs/DCs and District Nodal Officers]

10 It was decided that a list of dilapidated Bus Queue Shelters in the Districts be prepared by the concerned DMs/ DCs and the same shall be provided to the Staff Officer to the Chief Secretary latest by 31.01.2024 positively along with a copy to the Commissioner (Transport) for taking necessary action. Commissioner (Transport) shall undertake the ground feasibility report and submit an ATR to the Staff Officer to the Chief Secretary latest by 16.02.2024.

[Action by: Commissioner (Transport), All DMs/DCs and District Nodal Officers]

11 It was decided to map the existing health facilities of Delhi as well as Central Government to identify the Gaps wherein health facilities are required. This list be prepared by the Secretary (H&FW) to the concerned DMs/ DCs latest by 31.01.2024 positively along with a copy to the Staff Officer to the Chief Secretary. The concerned DMs/ DCs shall undertake a ground verification and provide their reports in this regard to the Staff Officer to the Chief Secretary latest by 07.02.2024 with a copy to Secretary (H&FW) for taking appropriate action. Secretary (H&FW) shall undertake the ground feasibility report and submit an ATR to the Staff Officer to the Chief Secretary latest by 16.02.2024.

[Action by: Secretary (H&FW) and all DMs/DCs]

12 It was decided that DMs/ DCs shall identify the villages wherein IGL Gas Pipeline Network is required to provide gas connections to the residents, and submit the same to the Staff Officer to the Chief Secretary latest by 31.01.2024, and Staff Officer to the Chief Secretary shall compile and send such consolidated list to the MD, IGL by 02.02.2024. MD, IGL shall undertake the ground feasibility report and submit an ATR to expedite the gas pipe laying works to the Staff Officer to the Chief Secretary latest by 16.02.2024.

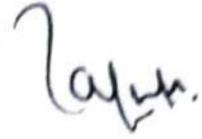
[Action by: MD, IGL and All DMs/DCs]

13 It was decided that next night halt in the villages by concerned DMs/DCs along with District Nodal Officers from all the Departments shall start at 11:00 am on 3rd February, 2024 till 11:00 am on 04th February, 2024. The concerned DMs/DCs shall identify the name of such villages and share the same with the Staff Officer to the Chief Secretary, all District Nodal Officers from all Departments and residents of the village concerned latest by 28.01.2024.

[Action by: All DMs/DCs]

Ray.

The meeting ended with a vote of thanks to the Chair.



(Dr. Tapasya Raghav)
Staff Officer to Chief Secretary

No.: CS/2024/1201

Dated: 22.01.2024

To:

- (i) All Additional Chief Secretaries / Pr. Secretaries / Secretaries
- (ii) All Heads of the Municipal Bodies / Autonomous Bodies/ Statutory Bodies / Boards/ Corporations / Commissions / Authorities (by whatsoever name) (which receives funds from GNCTD)
- (iii) Vice Chairman, DDA and MD IGL

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
DELHI DEVELOPMENT AUTHORITY

VASANT KUNJ, NEW DELHI..

No. F-1(II)AE-II/S&D/DDA/2024-25/ 941

Application ID: 202408011502196

Date: 04-Nov-

2024

To,

✓ **Kaushal Asolia**
Chief Manager

IGL bhawan Pot no 4 sec 9 RK puram New Delhi

Sub.- Online Permisison for Road Cutting at Application for road cutting permission for laying of natural gas pipeline at Kusumpur, New Delhi

Ref: to online Application for RCP:01-08-2024

Start Date of RCP:05-11-2024

End Date of RCP:19-12-2024

Restoration Date:

Amount has to be deposited for RCP:2294060/- ,Transaction

No.1726221957236,Date of payment:13-Sep-2024

With reference to your online application for road cutting vide above cited reference, online permission for road cutting under Dig and Deposit policy, is here by granted for your information and further necessary action and the same has been intimated to DCP(Traffic).

This permission is subject to following terms and conditions.

Terms and Conditions:

1. PIA as well as ROA shall ensure to get the Joint site inspection done within 3 working days upon receipt of informationn in this regard through portal generated SMS and /or e-mail. If joint inspection couldn't be done on the so fixed date, due to holiday or some other reasons, the same shall carried out on the next workign date. In no case, work shall be started by PIA widout joint inspection, falling

which punitive action as mentioned in Standard Operating Procedure(SOP) will be taken and security deposit will be forfeited.

2. If ROA raises any demand note in respect of security deposit and /or road restoration charges arising due to change in alignment, the same shall be deposited online within 3 working days of issue of the demand note. PIA under dig and deposit road cutting permission shall not start actual cutting of road unless such additional demand are deposited by them.
3. In case, during Joint Site Inspection ROA observes Road Cutting to be not feasible at all and rejects the site completely for cutting, this online permission stands withdrawn w.e.f uploading of joint inspection report on the GSDL portal
4. The work shall be carried out as per the alignment approved during Joint site visit and as per the direction of the concerned authority of ROA.
5. During Road Cutting and /or road Restoration, the PIA shall follow all the mandatory requirements, provisions and guidelines to take care of traffic congestion and security/safety issues.
6. The work shall be carried out without disturbing the flow of Traffic and the road should not be completely closed without getting prior approval from Traffic police authorities.
7. The PIA shall make arrangement for necessary barricading and provide caution Boards during the execution of work, failing which the road cutting permission will be cancelled and security deposit will be forfeited.
8. The work shall be carried out in such a manner so as not to affect or disturb any services coming along the work.
9. The PIA shall use trench-less method as far as possible for crossing the bituminous road surface of main road.
10. The PIA shall lay cable/service at least 1.5 meter below road surface. Later on, if Road Owning Agency(ROA) decides to charge fees for usage of land for the cable/service laid, then the Project Implementing Agency(PIA) shall be ready to pay such fee in future.
11. If, the adjoining areas such as footpath, drains and other utilities are damaged during road digging/cutting or while laying/restoring the services, the PIAs shall be liable to restore the damage caused to the services / other utilities as per the existing specification at their own cost. In case PIA fails to restore the damage part then the road owning agency shall have the right to forfeit the security deposit and also raise additional demand if required.
12. PIA under dig and restore road cutting permission, shall have to restore the road to the original condition by engaging the agency registered with CPWD, MES, Railways, State PWD, MCD, DDA, I&FC or any Govt Agencies.
13. PIA under dig and restore road cutting permission, shall engage competent TPQA agency from the approved panel of TPQA of Road Owning Agencies who shall oversee Road restoration work as per specification provided to PIA or existing road specifications and certify its quality, irrespective of length/width.

14. PIA shall mandatorily intimate actual start of road cutting to concerned ROA authorities prior to actual cutting of Road.

15. The timelines for road cutting shall be submitted while applying for Road cutting permission. In case, the PIA is unable to complete the work within the permission period, then they have to get it further extended from concerned ROA authorities as per revalidation policy as mentioned in Standard Operating Procedure(SOP).

16. The PIA shall install, from starting point of the work to its end point, the display boards showing Name of Work, Agency, Name of the Department and Contact Officer with their Telephone Number, etc.

17. The PIA shall intimate, before the start of work to MTNL, BSNL, DOTS, etc. so that their services are not affected by the work. Existing services encountered in the course of the work shall be protected against the damage by the agency.

18. The PIA shall inform concerned officers of Gas Authority of India through Telephone, regarding road cutting before the actual start of work.

19. The PIA shall have to comply all applicable provisions as mentioned in Standard Operating Procedure(SOP).

20. All dismantled serviceable material shall be stacked properly by PIA along the sides of footpath and will become the property of the Road owning department.

21. PIA shall back fill all the trenches with excavated earth in layers and ram it well and consolidate the same after the completion of laying cables / services works.

22. Under dig and restore road cutting permission, in case, the RoA is not satisfied with the restoration work, the PIA shall have to deposit such additional amount as incurred by RoA in restoring the work to original condition upon receiving a notice of such demand from competent authority of PIA.

23. Excavated earth / debris / unserviceable material should not be dumped on the existing road back filling of trench and its surface dressing shall have to be done progressively during the execution of work and Surplus earth / malba / unserviceable material to be removed simultaneously. It can either be used to filling low laying areas adjacent to road or shall be disposed of away from road following NGT guidelines and as per direction of RoA authorities. If PIA fails to remove surplus earth / malba / unserviceable material within three days after laying of services, the same shall be removed by RoA, and charging the expenditure to PIA at double the actual cost incurred towards it which can be adjusted from their security deposit.

24. The PIA shall take proper care not to damage surroundings during the execution of the work and will be responsible for any damage, leakage and uprooting of trees etc. if any.

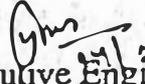
25. If the RoA requires shifting of the cable / services in future due to widening / improvement work of the road, then the PIA shall shift their cable / services at their own cost within 60 days of being intimated by this RoA in this regard. The maximum available period for such shifting is 90 days.

26. PIA shall indemnify RoA against any mishap or accident occurring during digging and / or restoration works.

27. The PIA under dig and restore road cutting permission shall have to obtain a certificate from RoA for satisfactory completion of road restoration work by the agency engaged by him.

28. After the work for which PIA has been accorded permission is completed, PIA shall upload date of completion of cutting work on the portal. restoration work shall be started within 48 hours and complete within the specified period by the PIA if the road cutting permission has been accorded under dig and restore policy.

29. Anything not covered in above terms and conditions shall be dealt as per provisions of standard operating procedure


Executive Engineer
(Sh. Pramod Meena)

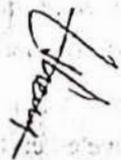
DELHI DEVELOPMENT AUTHORITY
अधिकासी अभियन्ता
द परि खण्ड-1, दि.वि.प्रा.
वसन्त कुज, नई दिल्ली-70

Copy for:-

1) AAD/SPD-1/IDA

2) AE-II/SPD-1/IDA

3) OFFICE COPY.





Service of Reply on behalf of Respondent No. 6 (IGL) in OA No. 1551/2024 titled SP-CHETNA v. Union of India and Ors.

1 message

Priya Wadhwa <wadhwapriya73@gmail.com>

Wed, 3 Sept, 2025 at 1:31 pm

To: divye chugh <chugh.divye@gmail.com>, anilsood@spchetna.com <anilsood@spchetna.com>

Hi,

Please find attached herewith the Reply on behalf of Respondent No. 6 (IGL) to OA no. 1551/2024 titled SP-CHETNA v. Union of India and Ors. before the Hon'ble National Green Tribunal in pursuance to Order dated 13.08.2025.

Kindly acknowledge the receipt of the same.

Adv. Priya Wadhwa
On behalf of Divye Chugh
Advocate for Respondent No. 6
Office: F-20 Basement, Jangpura Extension
New Delhi-110014
Ph: 9971920913, 8800000334
E-mail: chugh.divye@gmail.com



Reply on behalf of R-6 in OA 1551:2024.pdf
8 MB